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THE ANDHRA PRADESH GAZETTE

PART IV-A EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 25]

AMARAVATI,

THURSDAY,

25th SEPTEMBER,

2025.

ANDHRA PRADESH BILLS ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 25th September, 2025.

L. A. Bill No. 25 of 2025

A BILL FURTHER TO AMEND THE ANDHRA PRADESH MUNICIPALITIES ACT 1965.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-sixth Year of the Republic of India as follows:

1. This Act may be called the Andhra Pradesh Municipalities (Amendment) Act, 2025.

Short Title

2. In the Andhra Pradesh Municipalities Act, 1965, in Schedule - X, against Sl. NO. (1), in Column(2), for the words "YSR Tadigadapa", the words "Tadigadapa" shall be substituted.

Amendment of Schedule - X. Act No. 6 of 1965

J-50/4 [1]

STATEMENT OF OBJECTS AND REASONS

In the Andhra Pradesh Municipalities Act, 1965, Schedules X and XI were added by amending the Act, through Act No. 5 of 2021. Consequent to the said amendment, YSR Tadigadapa' was constituted as a Smaller Urban Area under Section 2(42-a) of the 1965 Act by merging the Gram Panchayats of Tadigadapa, Kanuru, Yenamalakuduru and Poranki.

The Collector & District Magistrate, Krishna District in his letter dated 12.08.2024 has reported that as per the aspirations of the public within YSR Tadigadapa Municipality jurisdiction as reflected in resolution No.88, dated 09.08.2024 of the Special Officer, YSR Tadigadapa Municipality & Revenue Divisional Officer, Vuyyuru, to rename the "YSR Tadigadapa Municipality" as "Tadigadapa Municipality".

Hence, the change of nomenclature of YSR Tadigadapa' as Tadigadapa' requires Act amendment.

Therefore, Government have decided to amend the Andhra Pradesh Municipalities Act, 1965 suitably.

PONGURU NARAYANA

MINISTER FOR MUNICIPAL ADMINISTRATION

& URBAN DEVELOPMENT

MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH LEGISLATIVE ASSEMBLY.

The Andhra Pradesh Municipalities (Amendment) Bill, 2025, after it is passed by the Legislature of the State, may be submitted to the Governor for his assent under article 200 of the Constitution of India.

PONGURU NARAYANA MINISTER FOR MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT

PRASANNA KUMAR SURYADEVARA Secretary-General to Legislature.